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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 84/7/NCLT/AHM/2017

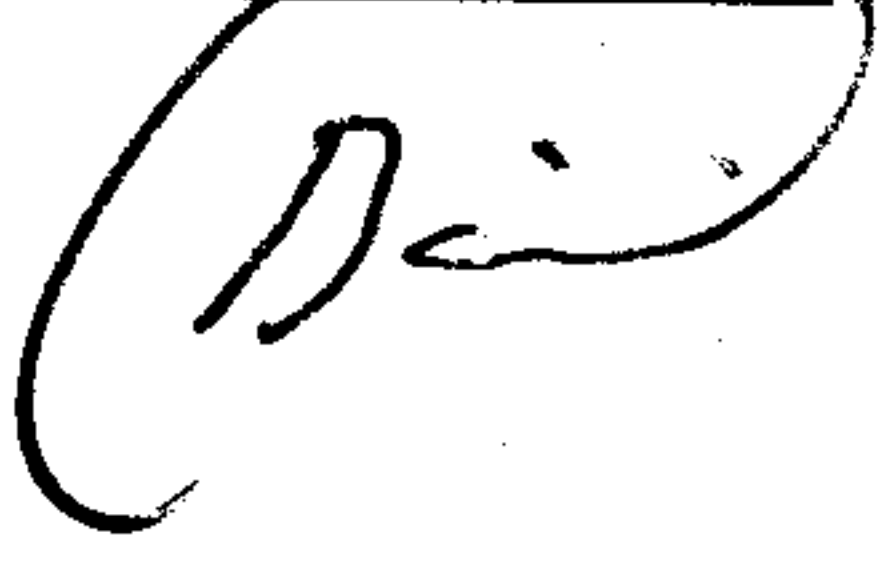
Coram: ..

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.08.2017**

Name of the Company: Edelweiss Asset Reconstruction Co. Ltd.
V/s.
Kalptaru Alloys Pvt Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy
Code

| <u>S.NO.</u> | <u>NAME (CAPITAL LETTERS)</u> | <u>DESIGNATION</u> | <u>REPRESENTATION</u> | <u>SIGNATURE</u> |
|--------------|-------------------------------|--------------------|-----------------------|---|
| 1. | Baiju Bhagat | Advocate | Petitioner |  |
| 2. | | | | |

ORDER

Learned Advocate Mr. Baiju Bhagat present for Financial Creditor/ Applicant. None present for Respondent.

Proof of dispatch of application filed.

Heard arguments of Learned Counsel for Applicant.

Applicant is directed to serve notice of date of hearing along with copy of order and file proof of service.

List the matter on 23.08.2017 for objections of Respondent and for hearing before admission.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 17th day of August, 2017.